
(2021) 02 SHI CK 0229
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 902 Of 2021

Poonam Kumari

APPELLANT

Vs

State Of HP & Others

RESPONDENT

Date of Decision : 19-02-2021

Acts Referred:

Citation : (2021) 02 SHI CK 0229

Hon'ble Judges : Vivek Singh Thakur, J

Bench : Single Bench

Advocate : Pawanish Kumar Shukla, Abhay Kaushal, Dinesh Thakur

Final Decision : Disposed Of

Judgement

Vivek Singh Thakur, J

CMP No. 1552 of 2021

Allowed and disposed of.

CWP No. 902 of 2021

1. Notice. Mr. Dinesh Thakur, learned Additional Advocate General, appears and waives service of notice on behalf of the respondents and seeks time to file reply.
2. Petitioner is seeking direction to respondents to consider her representation for her transfer on the grounds set out in her representation dated 31.01.2021, Annexure P-3.
3. In view of the nature of order proposed to be passed, no reply or instructions are necessary to be called for from the respondents.
4. Petitioner has sought her transfer from present place of posting on the grounds stated in representation made by her and also explained in petition.

5. In view of above, respondents are directed to decide the representation of petitioner by passing a speaking and reasoned order on or before 6th

April, 2021. Needless to say that order shall be passed after giving the personal hearing to petitioner, if desired so.

Petition stands disposed of accordingly including any pending application(s).